

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-87/2013(pt.)/4975/A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Pranjal Das,
District & Sessions Judge,
Jorhat.

Dated Guwahati, the 11th June, 2024.

Sub:- **Earned Leave.**

Ref:- Your Memo No.JJA/5361/2024, dtd. 05.06.2024.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that you have been granted **two days earned leave from 18.06.2024 to 19.06.2024** (prefixing 16.06.2024 to 17.06.2024). Further, you are asked to hand over the charge of your Court and Office to the Additional District & Sessions Judge, Jorhat and in her absence, to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-87/2013(pt.)/4976-4977/A, dated , 11-06-2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
Copy of duly filled in leave application in prescribed format is enclosed herewith.
- ✓ 2. The Project Manager, Gauhati High Court.

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JT. REGISTRAR (VIGILANCE)